



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্ব দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 19th March, 2018

No. LGL.236/2017/18.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 17th March, 2018 is hereby published for general information.

### ASSAM ACT NO. III OF 2018

(Received the assent of the Governor on 17th March, 2018)

THE ASSAM PANCHAYAT (AMENDMENT) ACT, 2018

## AN ACT

further to amend the Assam Panchayat Act, 1994 .

### Preamble

Whereas it is expedient further to amend the Assam Panchayat Act, 1994, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act  
No. XVIII  
of 1994

It is hereby enacted in the Sixty-ninth Year of the Republic of India as follows:-

### Short title, extent and commencement

1. (1) This Act may be called the Assam Panchayat (Amendment) Act, 2018.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

### Amendment of section 4

2. In the principal Act, in section 4, in sub-section (6), for the existing clause (i), the following shall be substituted, namely :-

“(i) The quorum for a meeting of the Gaon Sabha shall be one-tenth of the total members or five hundred numbers of voters of the Panchayat whichever is less.”

### Amendment of section 111

3. In the principal Act, in section 111, the existing provision shall be renumbered as section 111(1) and thereafter the following new sub-section (2) shall be inserted, namely :-

“(2) No person shall be elected or co-opted and remain as President, Vice-President or Member of Zilla Parishad, Anchalik Panchayat and Gaon Panchayat,-

- (a) who has more than two living children from a single or multiple partners:

Provided that this provision shall not be applicable in respect of those persons, who have more than two children prior to the date of commencement of this Act;

- (b) who has not passed class VI examination from an Educational Institution, for the post of Gaon Panchayat member:

Provided that in case of candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes (OBC) and More Other Backward Classes (MOBC), lacking of minimum educational qualification shall not be a bar for contesting election or to be elected for the post of Gaon Panchayat member;

- (c) who has not passed the H.S.L.C or equivalent examination under any Council or Board recognised by the State or the Central Government, as the case may be, for the post of Gaon Panchayat President, Anchalik Panchayat member:

Provided that in case of candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes (OBC) and More Other Backward Classes (MOBC), the minimum educational qualification shall be class VIII examination passed from an Educational Institution;

- (d) who has not passed the H.S.S.L.C or equivalent examination under any Council or Board recognised by the State or the Central Government, as the case may be, for the post of Zilla Parishad member:

Provided that in case of candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes (OBC) and More Other Backward Classes (MOBC), the minimum educational qualification shall be H.S.L.C or equivalent examination passed under any Board or Council recognised by the Central or the State Government, as the case may be;

- (e) who does not have a functional sanitary toilet in his/her residence.”

**S. M. BUZAR BARUAH,**  
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